

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 1032 of 2012

Azim Ansari **Petitioner**
Versus
State of Jharkhand **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through: Video Conferencing

11/13.04.2021

1. On 12.04.2021, nobody appeared on behalf of the petitioner and it was informed that in spite of sending link, none of the counsel for the petitioner had joined.
2. Today also, nobody has appeared on behalf of the petitioner . It has been informed by the learned Court Master of this Court that Advocate on record of this case Mr. Rajesh Kumar Mahtha, has informed that he has no instruction to argue this case and therefore he is not appearing.
3. Being faced with the situation, this Court finds it proper to appoint an Amicus on behalf of the petitioner for assisting this Court in order to dispose of the present case.
4. Accordingly, **Ms. Amrita Banerjee**, advocate is appointed as an Amicus to assist this Court on behalf of the petitioner.
5. Learned counsel for the Opposite Party - State Mr. Shekhar Sinha, has undertaken to forward a soft copy of this criminal revision petition along with enclosures to Ms. Amrita Banerjee, Advocate.
6. Let the name of Ms. Amrita Banerjee, learned Amicus be reflected in the cause list.
7. The Secretary, Jharkhand High Court Legal Services Committee shall reimburse the bill(s) of the learned Amicus on submission.
8. Fee for the learned Amicus shall be fixed on disposal of the instant application.
9. Post this case on 10.05.2021 under the heading for 'Final Disposal'.